GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1158 ANSWERED ON:28.07.2015 Scheduled Castes Commissions Chudasama Shri Rajeshbhai Naranbhai

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether all the States have duly constituted Scheduled Castes Commission and if so, the details thereof, State-wise; and
- (b) the details of the cases pertaining to the deprivation of rights and safeguards of the Scheduled Castes registered, investigated and decided by the State Scheduled Castes Commissions including the National Scheduled Castes Commission, during each of the last three years and the current year, State-wise?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI VIJAY SAMPLA)

(a) & (b): The National Commission for Scheduled Castes (NCSC) was constituted under Article 338 of the Constitution. A statement showing the details of the cases pertaining to the deprivation of rights and safeguards of the Scheduled Castes registered, investigated and decided by the NCSC (Headquarters and State Offices) during the each of the last three years and the current year is Annexed.

No data in respect of the Scheduled Castes Commission constituted by the States is maintained by this Ministry.